

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.28 OF 2005

ALLAHABAD THIS THE 9TH DAY OF FEBRUARY, 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Umrai Devi wife of Late Sri Shanker,
Resident of Village and Post-Gohari, Phaphumau,
District-Allahabad.

.....Applicant

(By Advocate Shri P.S. Pandey)

Versus

1. Union of India,
through General Manager,
North Central Railway,
Allahabad.
2. Divisional Railway Manager,
Northern Railway Division,
Lucknow.
3. The Bridge Inspector,
Bridge Department Northern Railway,
Faizabad Division, Lucknow.

.....Respondents

(By Advocate Shri A.K. Gaur)

O_R_D_E_R_

The applicants' husband Shri Shankar was an employee of Northern Railway under the Bridge Inspector Faizabad Division Lucknow. It is alleged that he retired from service on 30.06.1970 and died on 22.2.1990.

The present application seeks issuance of a direction

Re

to the respondents to release the pension/family pension in accordance with law. The applicant has placed reliance on Railway Ministries letter No.4/87 PNWIC dated 15.06.1988 in support of her claim raised in this O.A. None has appeared for the parties. Though there has been inordinate delay and laches in approaching the Tribunal, I am of the view, that the ends of justice requires that the O.A. be disposed of finally at the admission stage itself with a direction that in case, the applicant files a representation for redressal of her grievances, the competent authority shall look into the matter and take appropriate decision regarding the applicants' claim for pension/family pension in accordance with law by means of a reasoned and speaking order within a period of four months from the date of receipt of the representation alongwith a copy of this order.

2. The O.A. is disposed of finally in terms of the above direction. No Costs.

QSN
Vice-Chairman

/ns/